

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

**Roc.No.530/SO/2021**

**Dated 02.11.2021**

**CIRCULAR**

Sub: Courts – Elections to Bar Associations – Representation dt.25.09.2021 of the Bar Council of Andhra Pradesh with regard to permission to conduct elections to Bar Associations in the Court premises – Considered – Instructions issued - Reg.

- Ref: 1. High Court's Circular in ROC No.192/SO/2020, dated 16.03.2020.  
2. Corrigendum dated 17.03.2021 to Circular in ROC No.192/SO/2020, dated 16.03.2020  
3. High Court's Circular in ROC No.192/SO/2020, dated 03.08.2021.  
4. Representation dated 25.09.2021 of the In-charge Secretary, bar Council of Andhra Pradesh.

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The High Court, having considered the representation in 4<sup>th</sup> reference cited, hereby permitted to conduct elections to the Bar Associations in the Court premises, by maintaining COVID guidelines/protocols.



**REGISTRAR GENERAL**

To

1. All the Unit Heads in the State of Andhra Pradesh (with a request to circulate the same amongst all the Presiding Officers of the courts)
2. All the Presiding Officers of the Tribunals under the control of the High Court.
3. I/c. Secretary, Bar Council of the State of Andhra Pradesh
4. The Registrar (I.T.)-cum-C.P.C., High Court of Andhra Pradesh (with a request to direct the concerned to upload the same on the official website of High Court of Andhra Pradesh)